

BEFORE
HON'BLE JUSTICE S.R. SEN
AB No. 15 of 2014

17.06.2014

Heard Mr A Medok, the learned counsel for the petitioner who sought time to move this bail application but in my view anticipatory bail are filed with anticipation of immediate arrest, hence, it is urgent so adjournment was not allowed.

Also heard Mr. ND Chullai, the learned senior counsel assisted by Mrs NG Shylla, the learned State counsel.

The learned senior counsel produced the CD.

On perusal of the CD, it appears that the place of occurrence actually falls within Assam as the land is situated in Karimganj, Assam. Though, it is a fact that the accused procured the documents from Malki, Shillong but the place of occurrence or any other manipulation falls within the jurisdiction of Gauhati High Court, Assam. Therefore, I am not inclined to interfere with this instant bail application, hence, bail application is hereby dismissed and the matter stands disposed of.

Further, the learned senior counsel is directed to return the CD to the concerned IO immediately along with a copy of this order.

No order as to cost.

JUDGE

V Lyndem